NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

17. CP/430(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: Raju Mahajan
Vs
West Coast Rasayan International Pvt. Ltd. & Ors.

Section 241(1), 242(4) of Companies Act, 2013

ORDER

1. Mr. Amey Hadwal, Ld. Counsel for the Petitioner present. Mr. Kunal Kanungo a/w Mr. Atishay Jain, Ld. Counsel for the Respondent Nos. 1 & 3 present.
2. Vide order dated 15.01.2024, both the parties were directed to provide the consent regarding the appointment of Mediator in the present matter.
3. Ld. Counsel for the aforesaid Respondents have given the consent for appointment of Mediator. However, the Counsel for Petitioner consent is still awaited.
4. Ld. Counsel for the Petitioner seeks three weeks' time regarding the consent.
5. At the request of Counsel for the Petitioner, the matter is adjourned to **25.04.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/